

GOVERNMENT OF MANIPUR  
SECRETARIAT: LAW & LEGISLATIVE AFFAIRS DEPARTMENT

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No. 2/4/2026-Leg/L :

Imphal, March 16, 2026

To

The Director  
Printing & Stationery  
Manipur

Subject : Publication of Act in the Official Gazette of Manipur Extra-ordinary.

Sir,

I am directed to refer to the above subject and to enclose herewith scan copy of Notification No. 2/4/2026-Leg/L dated 16.03.2026 and its corresponding soft copy for kind publication of the said Notification in the Official Gazette of Manipur Extra-ordinary.

Further, it is to certify that the hard copy (ink signed) and the corresponding soft copy are same.

Encl.: As stated above.

Yours faithfully,



(Patience Panmei)  
Joint Secretary (Law)  
Government of Manipur.

GOVERNMENT OF MANIPUR  
SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT

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NOTIFICATION  
Imphal, March 16, 2026

No. 2/4/2026-Leg/L: The following Act of the Legislature of Manipur which received assent of the Governor of Manipur on March 13, 2026 is hereby published in the Official Gazette:

**THE MANIPUR APPROPRIATION (NO. 1) ACT, 2026**  
(MANIPUR ACT NO. 1 OF 2026)

AN

ACT

to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year, 2025 - 26.

Be it enacted by the Legislature of Manipur in the Seventy Seventh Year of the Republic of India as follows:-

1. This Act may be called the Manipur Appropriation (No.1) Act, 2026.

Short Title

2. From and out of the Consolidated Fund of the State of Manipur there may be paid and applied sums not exceeding those specified in column 3 of the Schedule amounting in the aggregate to the sum of three thousand two hundred sixty crore sixty-five lakh fifteen thousand rupees towards defraying the several charges which will come in course of payment during the financial year 2025 - 26 in respect of the services specified in column 2 of the Schedule.

Issue of Rupees  
**3260,65,15,000**  
from and out of  
the Consolidated  
Fund of the  
State of Manipur  
for the  
financial year  
2025 - 26

3. The sum authorized to be paid and applied from and out of the Consolidated Fund of the State of Manipur by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

Appropriation

SCHEDULE  
(See Sections 2, 3 and 4)

No. of Vote /Approp riation	Services and Purposes	Sums not exceeding		
		Voted by State Legislature	Charged on the Consolidated Fund	Total
1	2	3		
		₹	₹	₹
1	State Legislature (Revenue)	267024000		267024000
	Appropriation No 1 Governor (Revenue)		5000000	5000000
	Appropriation No 2 Interest Payment & Debt Services (Capital)		4808733000	4808733000
3	Secretariat (Revenue)	17036000		17036000
	(Capital)	8500000		8500000
4	Land Resources (Capital)	46749000		46749000
5	Finance Department (Revenue)	8478146000		8478146000
6	Transport (Revenue)	131545000		131545000
	(Capital)	1000000		1000000
7	Police (Revenue)	210254000		210254000
8	Public Works Department (Capital)	1453541000		1453541000
9	Information and Publicity (Capital)	2500000		2500000
10	Education (Capital)	178650000		178650000
11	Medical, Health and Family Welfare Services (Revenue)	2039153000		2039153000
	(Capital)	153350000		153350000
12	Municipal Administration, Housing and Urban Development (Revenue)	2024399000		2024399000
	(Capital)	103134000		103134000
14	Department of Tribal Affairs and Hills (Revenue)	1638582000		1638582000
	(Capital)	72939000		72939000

(See Sections 2, 3 and 4)

No. of Vote /Approp riation	Services and Purposes	Sums not exceeding		
		Voted by State Legislature	Charged on the Consolidated Fund	Total
1	2	3		
		₹	₹	₹
17	Agriculture			
	(Revenue)	95479000		95479000
	(Capital)	102392000		102392000
18	Animal Husbandry and Veterinary including Dairy Farming			
	(Capital)	19710000		19710000
19	Environment and Forest			
	(Capital)	151000		151000
21	Textiles, Commerce & Industries			
	(Capital)	23900000		23900000
22	Public Health Engineering			
	(Revenue)	15898000		15898000
	(Capital)	3460996000		3460996000
26	Administration of Justice			
	(Revenue)	19524000		19524000
29	Sales Tax, Other Taxes/Duties on Commodities and Services			
	(Revenue)	11503000		11503000
31	Fire Protection and Control			
	(Revenue)	500000		500000
34	Rehabilitation			
	(Revenue)	2108991000		2108991000
36	Minor Irrigation			
	(Capital)	907400000		907400000
38	Panchayat			
	(Revenue)	922133000		922133000
	(Capital)	6110000		6110000
39	Sericulture			
	(Capital)	3800000		3800000
40	Water Resources Department			
	(Revenue)	105734000		105734000
	(Capital)	1273503000		1273503000
43	Horticulture and Soil conservation			
	(Capital)	69885000		69885000
44	Social Welfare			
	(Revenue)	146594000		146594000
45	Tourism			
	(Revenue)	59910000		59910000

(See Sections 2, 3 and 4)

No. of Vote /Approp riation	Services and Purposes	Sums not exceeding		
		Voted by State Legislature	Charged on the Consolidated Fund	Total
1	2	3		
		₹	₹	₹
47	Minorities and Other Backward Classes and Scheduled Castes Department (Capital)	1050766000		1050766000
48	Relief and Disaster Management (Revenue)	561401000		561401000
	Total:	27792782000	4813733000	32606515000

  
( Arun Kumar Sinha )  
Principal Secretary (Law)  
Government of Manipur  
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Copy to :

1. The Secretary to Governor of Manipur, Lok Bhawan, Imphal.
2. The Secretary to Chief Minister, Manipur.
3. Staff Officer to Chief Secretary, Government of Manipur.
4. The Secretary, Manipur Legislative Assembly, Imphal.
5. The Deputy Secretary (Finance), Government of Manipur.
6. The Director, Printing & Stationery, Manipur for publication of the above in the Manipur Gazette Extra-Ordinary and to upload the same in the Official Website of Manipur Government Press.
7. Guard File.